

[Shri C. C. Desai]

are noble words; these are noble ideas, but what the Opposition wants is deeds not words; action not intention; bona fides not fraud.

On the 13th March, an inauspicious day, they go and take the oath of office; they swear that they will uphold the Constitution without fear or favour, without affection or illwill and straight from the Ashoka Hall, where the ceremony was held, they proceed to the Cabinet Room and the very first act they do is the very violation of the oath, ... (Interruption). The first act which they do is the promulgation of the President's rule in Rajasthan. On what? On the strength of a report of a Congress Governor concocted in conspiracy or in collusion with the Congress Home Minister against the will and better judgment of the President even. This is the very first thing that the Cabinet does.

Shri Manubhai Patel (Dabhoi): How do you know that?

Shri C. C. Desai: I can go from incident to incident to point out the inglorious career...

Shri Manubhai Patel: On a point of order, Sir. The hon. Member says that it was against the will of the President. How can he say that?

Shri C. C. Desai: I know what I am talking about and I mean what I say.

Mr. Chairman: The hon. Member will kindly address the Chair.

Shri C. C. Desai: Yes, Sir; certainly.

Shri Virendrakumar Shah (Junagadh): On a point of order, Sir. The hon. Member is making a maiden speech and a maiden speech is not interrupted.

Shri C. C. Desai: I do not mind any interruption. They are free to have them because it hurts them.

I was talking of the inglorious career of the new Cabinet.

Mr. Chairman: He may continue tomorrow.

18 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Mr. Chairman, Sir, I have to inform the House of the decisions which have been taken at the meeting held by you with the leaders of the Opposition Groups today.

It was agreed that further discussion on the Motion of Thanks on President's Address might conclude tomorrow so far as the members are concerned and the Prime Minister might reply on the 5th April, 1967.

The allocation of time to the Government business to be transacted during the remainder of the session might be as follows:

- (1) The Representation of the People (Amendment) Bill, 1967. .. ½ hr.
- (2) The Land Acquisition (Amendment and Validation) Bill, 1967 .. 4 hrs.
- (3) The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967 .. 1 hr.
- (4) The Essential Commodities (Amendment) Bill, 1967 .. 3 hrs.
- (5) The Finance Bill, 1967 .. 2 hrs.
- (6) The Constitution (Twenty-first Amendment) Bill, 1967, as passed by Rajya Sabha .. ½ hr.

It was also agreed that from the 4th to 7th April, 1967, the House

might sit upto 7 P.M. every day. In case it is not found possible to take up any of the half-an-hour discussions fixed for these days, the same might be held during the next session

श्री हुकम चन्द कछवाय (उज्जैन) :
सभापति महोदय, मैं इस संबंध में एक जानकारी चाहता हूँ यह जो कार्यक्रम हाउस में दिया गया है, यदि इतना समय बैठने के बाद भी यह कार्यक्रम पूरा न हुआ, तो क्या प्राण सेशन को बढ़ाने के मत में है ?

डा० राम सुभग सिंह : सेशन को ता० 7 के आगे बढ़ाने की कोई बात नहीं है, ये जितने फैसले हैं ये सब हर दलों के नेताओं की राय से हुए हैं ।

Mr. Chairman: The House stands adjourned till 11 A.M. tomorrow.

18.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 4, 1967/Chaitra 14, 1889 (Saka).